

SURAT POLICE ACT 1846

ACT No V OF 1846

(Rep., Act 8 of 1868)

[5th December, 1846.]

Passed by the Hon'ble the President of the Council of India in Council on the 5th of December 1846, with the assent of the Right Hon'ble the Governor General of India.

An Act for placing the Police of Surat under the Magistrate.

WHEREAS it has been judged expedient that the Police jurisdiction of the City and Sudder Station of Surat should be vested in the Magistrate of the said Zillah :

It is hereby enacted, that so much of Clause 1st, Section I. Regulation IV. Of 1830 of the Code as reserves to the control of the Judge and his Assistants the Police jurisdiction of the City and Sudder Station of Surat, be repealed.